

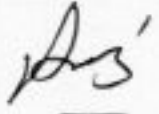
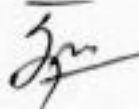
Allahabad Bench

C P No. (IB) 132/ALD/2017,
CA No. 64/2019, CA No. 86/2019,
CA No. 250/2019, CA No. 303/2019,
CA No. 350/2019

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2019

NAME OF THE COMPANY: Asset Reconstruction Company (India) Limited Vs. Shamken Cotsyn Limited

SECTION OF I & B CODE: 33 & 60(5) IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anuj Kumar	Adv.	Ex-Director	
2.	Zain Abbas	Adv	R.P.	

CP NO.(IB)132/ALD/2017, CA NO.64/2019, CA NO.86/2019, CA NO.250/2019, CA NO.303/2019 CA No. 350/2019

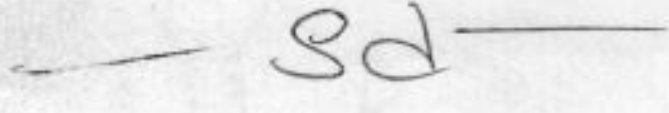
Sh. Zain Abbas, Advocate for RP and Sh. Anuj Kumar, Advocate for the Ex-Director are present.

Ld. Counsel appearing for RP states that the amount of cost of process had not been paid nor the professional fees has been paid till now, therefore, CoC may be directed for the same. However, none present on behalf of CoC. Let notice be issued to the CoC including by the process of Court and Dasti and make the presence by the next date of listing.

Necessary step be taken by the petitioner within three days, put up 12th December, 2019, by which time CoC may file reply, as to why the amount of expenses etc. are not being deposited.

Affidavit of service be also filed by the next date of listing.

Dated: 18.11.2019



(Justice Rajesh Dayal Khare)
MEMBER (J)